

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 701
IB-241/ND/2021

IN THE MATTER OF:

M/s. Daimler Financial Services India Pvt. Ltd.

...PETITIONER

Vs.

M/s. Coronation Infrastructure Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IB Code, 2016

Order delivered on 23.05.2023
(Virtual Hearing)

Coram:

SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :

For the Applicant

**:Mr. Prasouk Jain and Ms.
Kshirja Agarwal, Advs.**

For the Respondent/Corporate Debtor :

ORDER

Heard the submission made by the Counsel for the Financial Creditor. Counsel for the Financial Creditor has submitted that the appeal preferred under Section 34 of Arbitration Act before the Hon'ble High Court of Madras was dismissed in default. Counsel for the Financial Creditor is present and submitted that they are taking steps in that matter, however that matter has no bearing on conducting the proceedings before the Adjudicating Authority, was the submissions made by the Counsel for the Financial Creditor. Counsel for the Financial Creditor is therefore directed to continue his arguments. At this stage, the Counsel for the Corporate Debtor has pointed out that the Applicant/Financial Creditor has changed his name, however the same is not on record. Counsel for the Financial Creditor has also agreed that the Financial Creditor's name has been changed and prayed for grant of time to

file necessary memo for change of name of the party. The same is granted. Counsel may take steps for filing necessary memo for change of name of the party within 3 days. Both the parties must be ready for final arguments within a week. List on **31.05.2023**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(P.S.N. Prasad)
Member (J)